

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-4
New IA-991/2021
IN
IB-835(ND)/2020

IN THE MATTER OF:
SANJEEV AGGARWAL & ORS
Vs.
Supertech Township Project Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION
U/s 7 IBC code 2016

Order delivered on 02.03.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Applicant/FC : Mr. Rishi Kapoor and Mr. Akhil Shankhwar, Advocates
For the Respondent/CD :
For the Intervener :

ORDER

New IA-991/2021

IA-991/2021 is filed for seeking clarification with regard to the order passed on 08.02.2021. The order dated 08.02.2021 mentions IA-3236/2021, IA-5321/2021 and records that final submissions are made and order is reserved. But the fact is that the arguments were submitted by both the parties in the main matter i.e., IB No. 835/2020 in the background of the order passed on 08.01.2021.

Therefore, it is made clear that on 08.02.2021, the main matter was heard including the IA filed by the Corporate Debtor, which was treated as objections to the main petition.

Accordingly, the order dated, 08.02.2021 stands clarified and the present I.A. stands **disposed of**.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)